

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Allocation of Litigation work pertaining to Rural Development Department in the Central Administrative Tribunal, Jammu Bench.

Government Order No.4327 -JK(LD) of 2023.
Dated. 15 - 05-2023.

In partial modification of Government Order No. 1760-JK(LD) of 2022 dated 05-04-2022 issued on the subject, it is hereby ordered that the litigation work pertaining to Rural Development Department in the Central Administrative Tribunal, Jammu Bench shall be dealt with by Mr. Rajesh Thapa, Additional Advocate General in addition to his own assignments.

The aforesaid allocation is subject to the satisfactory performance of the Law Officer which shall be reviewed periodically.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. Law-Jud/153/2021-10.

Dated. 15-05- 2023.

Copy to the:

1. Learned Advocate General, J&K Srinagar.
2. Principal Secretary to the Hon'ble Lieutenant Governor, Raj Bhavan.
3. Secretary to Government, Rural Development Department. This is with reference to U.O. No. RDD/Legl/192/2023-12 dated 06-05-2023. **U.O. case is returned herewith.**
4. Registrar General High Court of J&K and Ladakh.
5. Director Information, J&K Jammu.
6. Director Litigation Jammu.
7. Mr. Rajesh Thapa, Additional Advocate General
8. All Officers of the Department of Law, Justice and Parliamentary Affairs.
9. Deputy Registrar, Central Administration Tribunal, Jammu Bench.
10. Private Secretary to Chief Secretary for information of the Chief Secretary.
11. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
12. Government Order file.
13. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Reyaz Ali Bhat
15.05.23
Ukhalia
15.05.2023.